

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/01381/2014

Dated Monday the 4th of July Two Thousand Sixteen

PRESENT

HON'BLE SHRI R.RAMANUJAM -ADMINISTRATIVE MEMBER

V.Kannan
No.195A, Thirupathur Road,
Devakottai – 630 302,
Sivagangai District.

---Applicant

By Advocate M/s.A.R.Gokulnath

Vs

1.Chief General Manager,
Tamil Nadu Circle,
Bharat Sanchar Nigam Limited,
Anna Salai, Chennai – 600 002.

2.The General Manager,
O/o GMT, BSNL,
Karaikudi.

3.The Deputy General Manager (CFA),
O/o GM,BSNL,
Karaikudi.

4.The Divisional Engineer (Groups)
O/o GM, BSNL,
Karaikudi.

5.The Sub Divisional Engineer (Groups)
BSNL,
Devakottai.

---Respondents

By Advocate Mr.K.Anbarasan

ORDER

(Pronounced by Hon'ble Shri R.Ramanujam, Member(A))

Heard learned counsel for the applicant

2. The applicant challenges the transfer order issued to him dated in 13.03.2014 Annexure A1 by the 4th respondent. At the hearing, the learned counsel for the applicant informs that the transfer order has already been carried out and the applicant has joined as Telecom Mechanic Indoor at Devakottai.
3. No representation for the respondents.
4. In view of the fact that the impugned order has already been implemented and the applicant is working as a Telecom Mechanic, Indoor in Devakottai, the relief sought in the OA has become infructuous. However, the learned counsel for the applicant would draw attention to the fact that the place vacated by him has not yet been filled up and the job of the Telecom Mechanic, Indoor, in being carried out through causal labour. It is submitted that based on the contentions raised in the OA, the respondents ought to consider transferring him back as Telecom Mechanic, Indoor. He accordingly prays for a suitable direction.
5. As the relief sought in the OA has become infructuous, I deem it appropriate to close this OA with liberty to the applicant to submit a representation to the respondents within two weeks from the date of receipt of copy of this order seeking a transfer back as Telecom Mechanic, Indoor. On submission of such a representation, the respondents may consider the same in accordance with their transfer policy and pass a speaking order within a period of four weeks thereafter. The applicant shall be at liberty to challenge any such order passed by the

respondents, if still aggrieved on merits and point of law if so advised .

6. The OA is disposed of in the above terms.